

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF B.Y. AGRO & INFRA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	B.Y. AGRO & INFRA LIMITED
2.	Date of incorporation of corporate debtor	10 th November, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403MH2008PLC188072
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No.275 at Village Sindhivihiri Tehsil Karanja (C) Sindhivihiri Wardha, MH-442203
6.	Insolvency commencement date in respect of corporate debtor	26 th May, 2020 (Order Received on 11.08.2020)
7.	Estimated date of closure of insolvency resolution process	22 nd November, 2020 (180 days from Order Dated 26.05.2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hajari Lal Saini Reg No. IBBBI/IPA-001/IP-P01553/2019-20/12494
9.	Address and e-mail of the interim resolution professional, as registered with the Board	704 A wing N.G Sterling, Opp Queen Marry High School, Old Golden Nest, Mira Bhayander Road, Mira Road (E)-401107, Thane, Maharashtra E-Mail : cahlalsaini@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201 2 nd Floor, Shreeji Darshan Opp Prasad Chamber, Opera House, Charni Road (E) Mumbai-400004 Email id: chp.byagro@gmail.com
11.	Last date for submission of claims	28 th August, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per Information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per Information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of a corporate insolvency resolution process of the B.Y. AGRO & INFRA LIMITED on 26th May, 2020

The creditors of B.Y. AGRO & INFRA LIMITED, are hereby called upon to submit their claims with proof on or before 28th August, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Hajari Lal Saini

Hajari Lal Saini

Interim Resolution Professional of B.Y. AGRO & INFRA LIMITED

Reg No. IBBBI/IPA-001/IP-P01553/2019-20/12494

Date 14th August, 2020

Place : Mumbai

